

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. E/254,255/2010

(Arising out of Order-in-Appeal No. SB/121 & 122/Th-I/09 dt.
13.11.2009 passed by the Commissioner of Central Excise
(Appeals), Thane-I)

Durgaram Ramaram Choudhary : **Appellant**
Jai Mahalaxmi Ispat (I) Pvt. Ltd.

VS

Commissioner of Central Excise, Thane-I : **Respondent**

Appearance

None for Appellant

Shri N.N. Prabhudesai, Supdt. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)
Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of hearing : 07/09/2018
Date of decision : 07/09/2018

ORDER NO. A/87419-87420/2018

Per : Dr. D.M. Misra

These matters have been listed on 13.4.2018, 7.5.2018,
28.5.2018, 13.6.2018, 24.7.2018 and today on 7.9.2018.

2. Learned Authorized Representative for the Revenue submits
that despite of notices served on the appellants, none appeared on
behalf of the appellants nor there has been request for
adjournment.

3. Since the appellants are not interested in pursuing the appeals, the appeals deserve to be dismissed for non-prosecution. Consequently, the appeals are dismissed for non-prosecution. Appeals dismissed.

(Operative portion of the order pronounced in court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.